IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.520 of 2020

Hari Ram Prajapati … … **Petitioner**

Versus

1. The State of Jharkhand
2. Shree Bhagvan Ram … … **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. A. K. Sahani, Adv.
For the State : Mrs. Anuradha Sahay, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: The instant criminal revision application has been filed on 01.07.2020 but till date the revisionist has not produced the surrender certificate and also not removed the other surviving defects, as pointed out by the office.

As a last chance, three weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects and further to produce the surrender certificate.

The court below is directed to take all coercive steps for apprehension of the revisionist and commit him to jail for serving the sentence, if he does not surrender within three weeks.

(Rajesh Kumar, J.)

Amar/-